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Statement

- (a) Two Research Stations namely Cen tral Muga and Eri Research Station, Titabar (Assam) and Regio-.al Tasar Research Station, Imphal (Manipur) have been set up by the Central Silk Board in the North-Eastern Region. The station at Titabar is headed by an Assistant Director with five research sections each headed by a Senior Research Assistant and other Junior supporting technical staff. The Imphal station is headed by a Deputy Director and has five scientific sections with the two Senior Research Officers and six senior Research Assistants and supporting junior technical staff.
- (b) The research stations undertake pro grammes of research as approved by the Co-ordination Committee Research of the Central Silk Board and covet mainly the improvement of the host plants for eri and muga, evolution of improved high yielding races of eri and muga worms and introduction of improved techniques of rearing, reeling and spin ning. The Regional Tasar Research Sta tion at Imphal is primarily attending to the problems concerning the oak tasar development in the region for which there is great potential. The research projects undertaken by the station are problem -oriented and deal with improving the emergence of moths, rearing methods, improving the reelability of the oak tasar cocoons. The Imphal station is also engaged in training ofpersonnel at lower levels required by the States for manning their departmental activities.

12 Noon

REFERENCE TO THE PRIME MINISTER'S BROADCAST

श्री हर्षदेव मालबीय (उत्तर प्रदेश) : मान्यवर, में एक बात उठाना चाहता हं

SHRI MOHAMMAD YUNUS SALEEM (Andhra Pradesh): Sir, with your permission I want to bring to your

notice that last night the Prime Minister has given an interview on the television ...

श्री उपसभापति : माननीय सदस्य देखें. हमारे कुछ नियम हैं कि सदन में किस प्रकार से मामले उठाए जाने चाहिए

SHRI MOHAMMAD YUNUS SALEEM: Sir, at Zero Hour we are entitled to raise such questions. This is a very important question. You will kindly hear me. This is a very important matter.

SHRI MOHAMMAD YUNUS

श्री उपसभापति : पोइंट श्राफ द्यार्डर चठा रहे हैं श्री चौधरी, ध्रव वह बोलेंगे।

SALEEM: Sir, when the Parliament is sitting, the Prime Minister should have made the statement on the floor of the House first.

SHRI NRIPATI RANJAN CHOU-DHURY (Assam): Sir, I am on a point of order. I beg of you to permit me to Sir, yesterday the sav a few words. Prime Minister has made a policy statement.

MR. DEPUTY CHAIRMAN: No. no. Listen to me.

SHRI NRIPATI RANJAN CHOU-DHURY: Sir, I am raising a point of order on his point. I am not raising any issue.

(Interruptions),

Sir, you kindly listen to me and then rule it

MR. DEPUTY CHAIRMAN: I will request the Members to kindly listen to me. If the point to be rais d is so important, they could at least have taken me into confidence and not spring a sur-pise on me. I cannot say anything without knowing what point they want to raise. I will not come in the way of any Member raising any important matter.

I vrilJ only see in what way it could be done. But I must be taken into confidence and we should co-operate in these matters. I would again request you to let me know the points which you want to raise and I will consider the ways and means by which they can be brought before the House.

SHRI MOHAMMAD YUNUS SALEBM: Sir, I concede that there 'has been an omission on our part but the question is of such a vital importance that It should be allowed to be raised and you should be fair to us. Sir, this is the question of privilege of the House, of which you are the custodian.

MR. DEPUTY CHAIRMAN: If it is a question of the privilege of the House, this is a very important matter, which should not be casually raised like this. >

SHRI MOHAMMAD "YUNUS³ SALEBM: Sir, you should permit me. I want to speak only for one minute. Sir, this is a very important matter. (*Interruptions*)

SHRI G. LAKSHMANAN (Tamil Nadu): I want to ask the hon. Members whether this behaviour of theirs is correct.

MR. DEPUTY CHAIRMAN: I request the hon. Members to give me in writing the points which they want to raise.

SHRI MOHAMMAD YUNUS SALEEM: Sir, I will abide by your advice.

PAPERS LAID ON THE TABLE

- I. Accounts (1974 75) of the Cen tral Silk Board and related papers
- II. Report (1975-76) of the Indian Stand irds Institution, New Delhi and related papers

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHA-RIA): Sir, I beg to lay on the Table the

- I. A copy (in English and Hindi) of Annual Accounts of the Central Silk Boird for the year 1P74-75 and the Audit Re port thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948. [Placed in Library. *See* No. LT-13I/77-]
- II. A copy (in English and Hindi) of the Twenty-ninth Annual Report on the working of the Indian Standards Institution, New Delhi, for the year 1975-76, together, with the Audited Accounts. [Placed in Library. See No. LT-129/77].

The Cardamom (Amendment) Rules, 1976

SHRI MOHAN DHARIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Commerce Notification G.S.R. No. 2898, dated the 20th November, 1976, publishing the Cardamom (Amendment) Rules, 1976, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. *See* No. LT-15/77J

- I. Report and Accounts (1975) of the New India Assurance Company Limited, Bombay and related papers.
- II. Report and Accounts (1975-76) of the Delhi Financial Corporation and related papers.
- III. Report (ending the 30th June, 1976 on the working of the Indus-tiral Finance Corporation of India and related papers).

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to lay on the Table the following papers:

I. A copy (in English and Hindi) of the Fifty-seventh Annual Report and Accounts of the New India Assurance Company Limited, Bombay, for the year ended ths 31st December, 1975,